

**Central Administrative Tribunal  
Principal Bench**

**OA No.3014/2017**

New Delhi this the 01<sup>st</sup> day of September, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Sh. Raj Vir Sharma, Member (J)**

1. N. Shanti aged 40 years  
M.T.S. Group C  
W/o Late Noutangi Rosia  
R/o 306, M.S. Apartments  
K.G. Marg, New Delhi. ....Applicant

(By Advocate : Sh. Mukesh Kumar with Ms. Harvinder Chowdhary)

Versus

1. Union of India  
Ministry of Home Affairs  
Through its Secretary  
North Block, Central Secretariat  
New Delhi-110001.  
.  
2. The Joint Secretary  
Government of India  
Ministry of Home Affairs  
North Block, New Delhi-110001  
3. The Under Secretary  
Government of India  
Ministry of Home Affairs  
North Block, New Delhi-110001 .... Respondents

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

The applicant is seeking appointment on compassionate grounds in place of her husband who was working as Peon with the respondents and has since expired. She made several representations to the respondents, the last one being on 28.02.2017 made to the Ministry of Home Affairs. In this O.A. the applicant is seeking a direction to the respondents to dispose of her representation in a time bound manner.

2. Accordingly, we dispose of this O.A. at the admission stage itself, without issuing notice to the respondents and without going into the merits of this case, with a direction to them to consider the representation dated 28.02.2017 of the applicant and pass a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/sarita/